

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3909**  
TO BE ANSWERED ON 16.03.2026

**Notification of Designated National Authority**

3909. SHRI G KUMAR NAIK:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether a Designated National Authority (DNA) has been notified for implementation of carbon market mechanisms under Article 6 of the Paris Agreement and if so, the mandate and scope of activities approved so far;
- (b) whether rules and guidelines governing the issuance of Letters of Authorisation, application of corresponding adjustments and legal and regulatory oversight for Article 6 carbon trading have been finalised, if so, the details thereof and if not, the timeline proposed therefor;
- (c) the average time taken for registration and approval of voluntary carbon market projects in the country during the last five years, category-wise, including Agriculture, Forestry and Other Land Use (AFOLU) projects and the comparison with other Asian countries; and
- (d) the steps being taken by the Government to reduce procedural delays and provide regulatory certainty to encourage credible carbon market participation in the country?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

(a) & (b) The Government has notified the National Designated Authority for the Implementation of Article 6 of the Paris Agreement (NDAIAPA), vide S.O.2504 (E), dated 30th May 2022 and subsequent amendment vide G.S.R. 569 (E) dated 22nd Aug 2025, to ensure effective operationalization of Article 6 mechanisms of the Paris Agreement.

The National Designated Authority's functions include issuing directions with respect to the matters relating to Article 6 of the Paris Agreement; recommend to the Central Government the list of activities that can be considered for the trading of emission reduction units from projects under Article 6.2 and Article 6.4 of the Paris Agreement; receive projects or activities for evaluation, approval and authorization by the host Party at various stages of the project cycle under Article 6.2 and Article 6.4 mechanisms among others.

The Authority has updated and finalized the list of 13 activities under Green House Gas (GHG) mitigation, alternate materials, and removal activities, which are eligible for trading of international carbon credits under bilateral/ cooperative approaches, under Article 6.2 and Article 6.4 of the Paris Agreement.

Government of India has signed a Memorandum of Cooperation (MoC) with Government of Japan on Joint Crediting Mechanism (JCM) under Article 6.2 of the Paris Agreement of the United Nations Framework Convention on Climate Change (UNFCCC).

(c) & (d) The voluntary carbon market projects, such as those registered under Verra and Gold Standard, are developed, managed, and governed by private sector entities. The Ministry of Environment, Forest and Climate Change does not maintain records of these projects.

Government has also notified the 'National Framework for Indian Carbon Market (ICM) i.e. Carbon Credit Trading Scheme (CCTS) in 2023. The primary objective of CCTS is to create India's domestic carbon market, thereby supporting the nation's goals of combating climate change and promoting low-carbon development.

In order to reduce procedural delays and provide regulatory certainty for credible participation under the CCTS, the Government has taken various steps. For both the mechanisms under CCTS i.e. Compliance Mechanism and Offset Mechanism, the Bureau of Energy Efficiency (BEE) has issued the Detailed Procedure for Compliance Mechanism under Carbon Credit Trading Scheme (CCTS), establishing a comprehensive Measurement, Reporting and Verification (MRV) framework to ensure accurate and transparent compliance. BEE has also released the Accreditation Procedure and Eligibility Criteria for Accredited Carbon Verification Agencies and the Detailed Procedure for Offset Mechanism under CCTS.

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